

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 60 OF 2017 AND 534 OF 2016 IN  
DFR NO. 3107 OF 2016**

**Dated: 16<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Green Energy Association ...Appellant(s)**

**Vs.**

**Chhattisgarh State Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Parinay Deep Shah  
Ms. Mandakini Ghosh  
Ms. Ritika Singhal  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Umesh Prasad for R.1

Mr. Manoj Kumar Sharma for  
Mr. Pradeep Misra for R.2

Mr. Sandeep Bhuraria for R.4

**ORDER**

**IA NO. 60 OF 2017  
*(Appl. for leave to appeal)***

In this application, the applicant/appellant-Green Energy Association has prayed that leave to file the present appeal may be granted to it.

All the Respondents have been served. Mr.C.K. Rai appears on behalf of Respondent No.1; Mr. Manoj Kr. Sharma appears on behalf of Respondent No.2 and Mr. Sandeep Bhuraria appears on behalf of Respondent No.4. Though served, nobody is representing other Respondents.

We have heard learned counsel for the parties and perused the application. Without expressing any opinion on the merits of the appeal, we grant leave to appeal to the appellant. Needless to say that this grant of leave is subject to the maintainability of the appeal. Application is disposed of.

**IA NO. 534 OF 2016**  
*(Appl. for condonation of delay)*

There is 43 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr.C.K. Rai appears on behalf of Respondent No.1; Mr. Manoj Kr. Sharma appears on behalf of Respondent No.2 and Mr. Sandeep Bhuraria appears on behalf of Respondent No.4. Though served, nobody is representing other Respondents.

We have heard learned counsel for the parties and perused the explanation offered by the appellant. For the reasons stated in the application, delay is condoned. Application is disposed of.

List the matter for admission on **06.03.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/sh*